

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF METRIK INFRAPROJECTS PRIVATE LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Metrik Infraprojects Private Ltd
2.	Date of incorporation of corporate debtor	22.10.2010
3.	Authority under which corporate debtor is incorporated / registered	ROC- Bengaluru.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202KA2010PTC055953
5.	Address of the registered office and principal office (if any) of corporate debtor	No 2, "SOLUS" 11 th Floor, 1 st Cross, J.C.Road. Bengaluru KA 560027 IN
6.	Insolvency commencement date in respect of corporate debtor	16.04.2021
7.	Order copy received from NCLT	23.04.2021
8.	Estimated date of closure of insolvency resolution process	12.10.2021
9.	Name and registration number of the insolvency professional acting as interim resolution professional	Kanekal Chandrasekhar RegNo.IBBI/IPA-002/IP-P00642/2018-19/11964
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No 6, "Shree" 9 th Cross, Bhuvaneshwari Nagar. Hebbalkempapura. H.A.Farm Post. Bengaluru-560024 kanekal.chandru@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No 6, "Shree" 9 th Cross, Bhuvaneshwari Nagar. Hebbalkempapura. H.A.Farm Post. Bengaluru-560024 Kanekal.chandru@gmail.com
11.	Last date for submission of claims	09.05.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.) 2.) Not Applicable 3.)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: www.ibbi.gov.in/downloads (Forms under The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016) Physical Address:Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Metrik Infraprojects Private Ltd** on 16.04.2021. (order received by IRP on 23.04.2021)

The creditors of **Metrik Infraprojects Private Ltd**, are hereby called upon to submit their claims with proof on or before **09.05.2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. (However, this is not applicable)

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27.04.2021

Place: Bengaluru.

(KANEKAL CHANDRASEKHAR)

RegNo.IBBI/IPA-002/IP-N00642/2018-19/11964

Name and Signature of Interim Resolution Professional

